

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application Nos. 565/93, 57/94, 60/94 & 106/95.

Transfer Application No.

Date of Decision 25.1.1996

N.K.Panda & Ors.

Petitioner/s

Shri S.P.Saxena & Shri Y.R.Singh

Advocate for  
the Petitioners

Versus

Union of India & Ors.

Respondent/s

Shri S.S.Karkera for Sh.P.M.Pradhan

Advocate for  
the Respondents

CORAM :

Hon'ble Shri. P.P.Srivastava, Member (A)

Hon'ble Shri.

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to  
other Benches of the Tribunal ?

  
(P.P.SRIVASTAVA)  
MEMBER (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

OA.NO.565/93, OA.NO.57/94, OA.NO.60/94 & OA.NO.106/95

1. Narayan Keshavrao Pande Applicants

2. Hukumchand Deepchand Jain

3. Mukund K. Shingaram

4. Prabhakar Pandit Vishi

V/S.

Union of India & Ors.

Respondents

CORAM: Hon'ble Member (A) Shri P.P.Srivastava

Appearance

1. Shri S.P.Saxena

2. None

3. Shri S.P.Saxena

4. Shri Y.R.Singh

Advocates for the Applicants

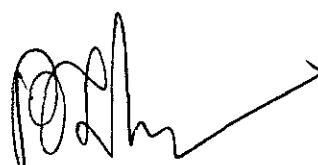
Shri S.S.Karkera  
for Shri P.M.Pradhan  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 25.1.1996

(PER: P.P.Srivastava, Member (A))

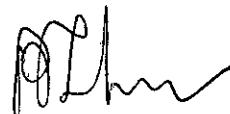
All the matters have similar point of law to be decided. The facts of the cases are nearly same. In all these OAs, the claim of the applicants is that they are entitled to stepping up of their pay on par with that of their junior, i.e. Respondent No. 3 Shri S.G.Tiwarkhade. For the sake of convenience I will deal with the facts of the case in N.K.Pande in OA.NO. 565/93.



.. 2/-

2. Shri Pande was promoted to the cadre of Inspector of RMS on 2.5.1973. He was promoted to the post of Assistant Superintendent on 2.5.1980 and was fixed at Rs.550/-. As far as Respondent No. 3, Shri Tiwarkhede is concerned, he was promoted to the cadre of Inspector on 23.7.1975. He was promoted to the post of Assistant Superintendent on 6.12.1982 and his pay was fixed at Rs.675/-. The counsel for the respondents has clarified that since Shri Tiwarkhede has worked on officiating basis in both the cadres prior to his regular posting as Assistant Superintendent, his period of officiation was taken into consideration for the purpose of granting  increment and therefore his pay got fixed at Rs.675/- on 6.12.1982. The pay of the applicant on 1.12.1982 was Rs.625/- and the main cause of grievance of the applicant is that although he is senior and was promoted as Assistant Superintendent before Respondent No. 3, Shri Tiwarkhede, even then he is drawing less pay than the Respondent No.3.

3. A similar matter came to be decided of this Tribunal in OA.NO. 373/86, D.L.Dighe & Ors. vs. The Director General Posts, New Delhi & Ors. In that OA. also the applicants had claimed fixation of pay on similar grounds against the Respondent No. 3 Shri Tiwarkhede and were granted relief. The present applications are squarely covered by the decision given in the above O.A. i.e. 373/86 and the applicants will be entitled to stepping up of pay with reference to Respondent No. 3 Shri Tiwarkhede.

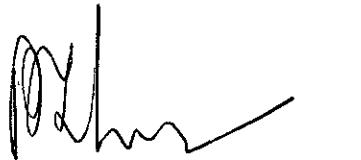


4. The next question which has been raised is that of limitation. It is a fact that the applicant's grievance arose in 1982 and he ~~should~~ have approached the Tribunal at the appropriate time when he did not get the relief at that time. However, in view of the judgement of the Supreme Court in M.R.Gupta vs. Union of India & Ors. 1995 (5) SCC 628, it is quite clear that the limitation would apply not on fixation of pay which is a continued cause of action if there is a wrong fixation, but only on amount of arrears of pay. I am, therefore, of the view that this is a continuing cause of action because the applicant is aggrieved by wrong fixation and has been getting less pay than Respondent No. 3 although he is senior to Respondent No. 3 and therefore he is entitled to fixation of pay from the date ~~the~~ anomaly has arisen. The fixation of pay would be determined as per rules which is on notional basis from the date the anomaly has arisen. However, the applicant will be entitled to arrears as a result of his fixation from the date one year before the date of filing the OA. Since the OA is filed on 8.6.1993, he will be entitled to arrears from 8.6.1992.

5. All the OAs. are, therefore, disposed of as per the following directions. The claim of the fixation should be decided in terms of rules of stepping up ~~of~~ pay from the dates the anomaly has ~~arisen~~ in each case and the fixation should be on notional basis as per the rules. However, the applicants will be entitled to



arrears as a result of their fixation from the date one year prior the date of filing the OAs. which in the case of Pande in OA.NO.565/93 as ~~on~~ 8.6.1993, in case of Jain in OA.No. 57/94 as ~~on~~ 16.12.1993, in case of Shingaram in OA.NO. 60/94 as ~~on~~ 10.1.1994 and in case of Vishi in OA.NO. 106/95 as ~~on~~ 27.7.1994. All the payments due as a result of these orders should be paid to the applicants within a period of six months from the date of receipt of a copy of this order. There would be ~~on~~ no order as to the costs.



(P.P.SRIVASTAVA)

MEMBER (A)

mrj.